

In Chapter VII of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, in sub-rule(1) of Rule 184, for item (IV), the following item shall be substituted, namely:-

“(iv) Eight copies to the High Court as provided for in the rules relating to the submission of records; with an additional eleven copies in the case of judgments awarding the death penalty or imprisonment for life, for being forwarded to the Supreme Court, if required, in connection with any Special Leave Applications preferred to that Court”.

(P.Dis.No.542/1962)

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In the said Criminal Rules of Practice and Circular Orders, 1958:-

I. in sub-rule (1) of rule 184—

(1) for item (ii), the following item shall be substituted, namely:-

"(ii) (a) In the Districts – one copy for the use of the Superintendent of Police and his subordinates, and

One copy for the use of the Assistant Public Prosecutor, Grade I and the Assistant Public Prosecutors, Grade II.

(b) In the City of Madras – two copies for the Commissioner of Police, Madras, his subordinates and Assistant State Prosecutors;”

(2) for item (ix), the following item shall be substituted namely:-

"(ix) One copy to the Director, State Forensic Science Laboratory and Chemical Examiner to the Government of Madras; and

One copy to the Serologist and Chemical Examiner to the Government of India, Calcutta, in cases in which a reference was made to them.

In cases where no judgment is given, Courts should inform the Laboratories the manner of disposal of the cases”.

(3) for item (xiv), the following item shall be substituted namely:-

"(xiv) One copy to the Professor of Medical Jurisprudence, Medical College, Madras or the Professor of Medical Jurisprudence, Medical College, Madurai, as the case may be, in those cases in which their evidence had been taken”;

(P.Dis.No.115/1963)

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In the said Criminal Rules of Practice and Circular Orders, 1958:-

(I) in sub-rule (1) of rule 184, after item (xiv) the following item shall be added, namely:-

(XV) One copy, free of charge to the Director, Central Forensic Science Laboratory, in cases in which the Court takes an adverse view of the opinion given by the Forensic Science Laboratory”.

(P.Dis.No.603/1964)

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In the said Criminal Rules of Practice and Circular Orders, 1958, in rule 184, in sub-rule (b), of rule 213, after clause (2), the following item shall be added, namely:-

“(3) In cases where there are a number of accused, such as cases involving offences like rioting, the printing of statements of the accused under section 342 of the Code may be dispensed with, provided that three copies of such statements are typed one for the Court, one for the use of the Public Prosecutor and one for joint reference by accused’s counsel.”.

(P.Dis.No.577/1965)

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In the said Criminal Rules of Practice and Circular Orders, 1958, in sub rule(1) of the rule 184 for the words “eight days”, the words “fourteen days” shall be substituted.

(P.Dis.No.303/1970)

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In the Criminal Rules of Practice and Circular Orders, 1958, in sub rule(VI) of the rule 184, the following sub rule shall be substituted namely:

"(VI) Two copies (in respect of each prisoner) to the Superintendent of the Jail to which the prisoner is committed when such prisoner is sentence to imprisonment (one copy of being filed with the warrant of committal or used for the purpose of memorialising to the Government if required, and the other copy of the use of the Probation Officer to enable to give an accurate report regarding the premature release of the prisoner under Advisory Board Scheme)"

(P.Dis.No.265/1970)

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In the said Criminal Rules of Practice and Circular Orders, 1958, in rule 184, in sub-rule (1) , after item (XV), the following item shall be added, namely:-

(XVI) One copy, free of charge to the public prosecutor, High Court, Madras”.

(P.Dis.No.139/1972)

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In the Criminal Rules of Practice and Circular Orders, 1958, in rule 184, in sub-rule (1) for clause (vi), the following clause shall be substituted, namely:-

“(vi) Four printed copies (for each prisoner) to the Superintendent of the Jail to which the prisoner is committed when such prisoner is sentence to imprisonment (for being filed with the Warrant of Committal, for the purpose of memorializing to the Government if required, for the use of the Probation Officer to enable him to give an accurate report regarding the premature release of the prisoner under Advisory Board Scheme)”.

(P.Dis.No.16/1975)

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